



2025:DHC:10393-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 17695/2025, CM APPL. 73115/2025 & 73116/2025
UNION OF INDIA ANR ORSPetitioners

Through: Mr. Nikhil Kumar, Advocate.

versus

GP CAPT APPINI CHAKRADHARAM
(22375) (RETD)Respondent

Through: Ms. Deepika Sheoran, Mr.
Baljeet Singh and Mr. Abhishek Gahlyan,
Advocates.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **21.11.2025**

C. HARI SHANKAR, J.

1. The Armed Forces Tribunal order, which constitutes the subject matter of challenge in this writ petition, has not been placed on record.
2. We accordingly, allow the petitioners to withdraw the writ petition with liberty to reinstitute the petition after placing all relevant documents on record.
3. The petition is dismissed as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 21, 2025/pa